

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

**Item No.201 - CP(IB) 195 of 2019**  
**Item No.202 – IA 983 of 2023**  
**Item No.203 – IA 893 of 2022**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Kurlon Ltd

.....Applicant

V/s

India Green Reality Ltd

.....Respondent

**Order delivered on 14/09/2023**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**ORDER**

**CP(IB) 195 of 2019**

For the Applicant : Mr. Rashesh Sanjanwala Sr. Adv. a/w.  
Ms. Garima Malhotra Adv.

For the Respondent : Mr. Percy Kavin Sr. Adv. a/w. Mr. Nipun Singhvi Adv. &  
Ms. Pragati Tiwari Adv.

In view of the intention of both the learned counsels of both the parties to continue the petition filed under Section 7, the matter is listed on 04.10.2023.

List the matter on 04.10.2023.

**IA 983 of 2023**

For the Applicant : Mr. Percy Kavin Sr. Adv. a/w. Mr. Nipun Singhvi Adv. &  
Ms. Pragati Tiwari Adv.

For the Respondent : Mr. Rashesh Sanjanwala Sr. Adv. a/w.  
Ms. Garima Malhotra Adv

Heard both the sides on previous date also. The parties were asked to try for settlement but both the advocates have submitted that there are no chances of settlement at all.

Both the parties are reluctant to go for mediation and insist upon to take arguments on the main petition.

In such circumstances, the application is disposed of.

**IA 893 of 2022**

For the Applicant : Mr. Percy Kavin Sr. Adv. a/w. Mr. Nipun Singhvi Adv. &  
Ms. Pragati Tiwari Adv.  
For the Respondent : Mr. Rashesh Sanjanwala Sr. Adv. a/w.  
Ms. Garima Malhotra Adv

Heard both the learned counsels. This is an application for recalling or modifying the order dated 16.09.2022. Both the learned advocates have submitted that it has been already recalled hence, the application becomes infructuous.

The application is disposed of accordingly, as per the request of learned counsel for the corporate debtor, the documents annexed to these IAs are to be attached to the main petition. The respondent's advocate has no objection for this hence, the documents annexed with this application should be kept along with the main petition.

-Sd-

**DR. V. G. VENKATA CHALAPATHY  
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE  
MEMBER (JUDICIAL)**